

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **02.03.2023 at 02.30 PM** THROUGH VIDEO CONFERENCING

**PRESENT: JUSTICE RAMALINGAM SUDHAKAR, HON'BLE PRESIDENT
HON'BLE SHRI. SAMEER KAKAR, MEMBER (TECHNICAL)**

APPLICATION NUMBER :
PETITION NUMBER : CP(IB)/239/CHE/2022
NAME OF THE PETITIONER(S) : OXYZO Financial Services Pvt Ltd
NAME OF THE RESPONDENTS : Kangaroo Hometex India Pvt Ltd
UNDER SECTION : Sec 7 Rule 4 of IBC, 2016

ORDER

The Petitioner is represented by the Ld. Counsel Ms. Kriti Gupta and the Respondent is represented by the Ld. Counsel Ms. Hema Muralikrishnan through video conferencing mode.

It is seen that vide order dated 03.02.2023 records "2 weeks time was given to the Respondent to file reply". Respondent Counsel states that reply could not be filed and seeks further time to file reply.

At request of the Counsel for the Respondent two (2) days time is given to file reply in the matter.

Rejoinder, if any, to be filed within 7 days thereafter.

List the matter on **07.03.2023** for further hearing.



**[SAMEER KAKAR]
MEMBER (TECHNICAL)**

AR



**[JUSTICE RAMALINGAM SUDHAKAR]
PRESIDENT**